

Central Administrative Tribunal
Principal Bench: New Delhi

CP 192/97 in OA 529/96

New Delhi, this the 18th day of August, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri K. Muthukumar, Member (A)

Jai Prakash
s/o Sh. Mauji Ram
R/o 98-C-2, Railway Colony,
Tughlakabad,
New Delhi.

....Petitioner

(By Advocate: Shri H.P. Chakraborty)

-Versus-

Shri Ravindern,
Chairman, Railway Board,
Rail Bhawan, New Delhi.Respondents

(By Advocate: Shri Rajeev Sharma)

ORDER (ORAL)
[Dr. Jose P. Verghese, Vice-Chairman(J)]

The order complained against is one passed on 19.4.1996. In reply the respondents stated that in pursuance to our orders, necessary orders were passed by them in time but the same could not be communicated to the petitioner due to the mistake of some of the officers against whom disciplinary proceedings are in progress. Let the respondents pay cost of Rs. 1,000/- to the Legal Aid Cell of C.A.T. Bar Association and the same may be recovered as a part of the disciplinary proceedings from the persons who are responsible for the delay.

The order of compliance from the respondents is at page 6 of the reply and the same is one dated 2.8.1996. Liberty is given to the petitioner in case he is aggrieved by the said order to proceed in accordance with law. This

liberty includes to challenge the order on the question of jurisdiction on the basis of the Railway Servants (Discipline & Appeal) Rules, 1968.

In the circumstances, Contempt of court proceedings are dropped and notice is discharged.


(K. Muthukumar)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)

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